

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-310
IB-3496/ND/2019

IN THE MATTER OF:

Storm Export Pvt Ltd

Vs

Arsh Associates Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 12.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Shalya Agarwal, Adv. Kunal

For the Respondent : Adv. Palak

ORDER

Ld. Counsel for Corporate Debtor has put in appearance and submitted that yesterday she has filed the reply. However, the same is not on record. Registry is directed to trace out the same and place it on record before the next date of hearing.

Ld. Counsel for petitioner submitted that she has received the copy of reply and seeks time to file rejoinder. Let the same be filed within 4 days from today. No further adjournment will be granted on any ground. List the case on 27.03.2020.

SD/-
(K.K. VOHRA)
MEMBER (T)

SD/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)